



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

RESERVED ON: 28.08.2012
PRONOUNCED ON: 31.08.2012

+ **ITA Nos. 168/2006, 243/2006 and 778/2006**

COMMISSIONER OF INCOME TAX Petitioner
Through: Ms. Rashmi Chopra, Sr. Standing Counsel.

Versus

M/S. UBEROI SONS (MACHINES) LTD. Respondent
Through: Sh. Satyen Sethi with Sh. Arta Trana Panda, Advocates.

CORAM:
MR. JUSTICE S. RAVINDRA BHAT
MR. JUSTICE R.V. EASWAR

MR. JUSTICE S.RAVINDRA BHAT

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1. The present appeals are dismissed in view of the separate judgment passed today i.e. 31.08.2012 in *ITA No. 166/2006 titled Commissioner of Income Tax Vs. M/s. Uberoi Sons (Machines) Ltd.*

S. RAVINDRA BHAT
(JUDGE)

R.V. EASWAR
(JUDGE)

AUGUST 31, 2012